

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

LUCKNOW

REVIEW APPLICATION No. 456/92

alongwith M.P. 455/92 and M.P. 457/92

In

O.A. 749/90

S.K. Kulshreshtha

Applicant

versus

Union of India & others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. A.B. Gorthi, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

This is a belated review application against the judgment dated 28.1.92 disposing of the O.A. with certain directions. As delay is not much ~~high~~, explanation is not very specific and ~~is~~ more or less centres round official routine, the delay is condoned, and the review application filed by the Union of India respondent to original application is being disposed of on merits. The case was ~~heard and~~ disposed of after hearing the counsel for the parties and going through the record. Scope of review application is limited and does not mean reconsidering and rehearing the same arguments, however differently they are worded or sitting in appeal over our judgment which can be challenged before superior court. We have taken into consideration the factum of consideration, ~~the~~ plea of the applicant's name by D.P.C. and grading given by it and have assigned reasons for reconvening of the committee which includes the pleas so taken by Union

of India. In our opinion, there is no error much less
~~error~~
any apparent on the face of the record, as such, review
application has no merit and rejected summarily. The
Miscellaneous application for stay is also rejected.

Amir Khan
A.M.

U.S.
V.C.

Lucknow: Dated: 25/8/92

Shakeel/